

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA

UNSTARRED QUESTION NO.1125  
TO BE ANSWERED ON THE 22<sup>ND</sup> JULY, 2016

ONE RANK ONE PENSION

1125. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the total number of ex-servicemen benefited from the One Rank One Pension Scheme (OROP), State / UT-wise;
- (b) whether reports of anomalies in arrears and pension being dispensed to various categories of ex-servicemen in the country has come to the notice of the Government;
- (c) if so, the details thereof; and
- (d) the corrective measures taken by the Government to fulfill the demands of ex-servicemen and redress their grievances?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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**(a) So far, a total number of 18,90,635 Ex-servicemen / family pensioners including 56,632 Indian Ex-servicemen pensioners (Gorkhas) residing in Nepal have benefited under OROP Scheme. The balance cases numbering 1,77,657 are held up for want of clarifications and documentation at the level of Principal Controller of Defence Accounts (PCDA), Banks etc. Their clearance is being expedited. The number of Ex-servicemen / family pensioners, State / UT-wise are being compiled and shall be laid on the Table of the House.**

**(b) & (c): Around 3200 [2200 e-mails and 1000 by post] representations for addressing the anomalies on OROP have been received from individuals / associations.**

**(d) A Judicial Committee on OROP headed by Justice L. Narasimha Reddy, Retired Chief Justice of Patna High Court has been appointed vide Government order dated 14.12.2015 to look into anomalies, if any, arising out of implementation of OROP.**

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